

1	2	3	4	5	6
10.	Maharashtra	3495	5150	5113	3854
11.	Madhya Pradesh	9582	9692	13344	11307
12.	Orissa	10283	10585	14416	-
13.	Punjab	428	1023	123	149
14.	Rajasthan	11630	12326	4415	142
15.	Tamil Nadu	7950	6321	6325	2022
16.	Uttar Pradesh	26390	40297	28243	2794
17.	West Bengal	3127	13187	2215	1236
18.	Delhi*	694	737	-	-
19.	Kerala**	Nil	Nil	-	-
20.	Lakshadweep**	Nil	-	-	-
21.	Mizoram**	Nil	Nil	-	-
22.	Tripura**	Nil	Nil	-	-

*Schools are not operational

**Non-NCLP State

Jobs earmarked for SC/ST category

271. SHRI AMBETH RAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of total sanctioned staff strength in the Ministry, group-wise *i.e.* Group A to Group D;

(b) the number of jobs earmarked for SC/ST category out of the total strength as per Government's reservation policy; and

(c) the reasons, if any, for the staff strength not being in accordance with the reservation policy of Government?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The information is being collected and will be laid on the table of the House.

Implementation of Building and other Construction Workers (Conditions and Regulation) Act, 1996 and Welfare Cess Act, 1996

272. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether all States have already implemented the Building and Other Construction Workers (Conditions and Regulations) Act, 1996 and Welfare Cess Act, 1996;

(b) if so, the State-wise total fund collected and the total workers registered in the Welfare Board; and

(c) whether it is a fact that the percentage of utilization is very less as the State Governments are not approving the proposals of Construction Workers State Welfare Board?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) As per the information received from the State Governments, 34 States/UTs have notified rules under the Act, 33 have constituted Welfare Boards, 32 have notified implementing/cess collecting authorities and 28 have constituted State Advisory Committees. The number of workers registered, amount of cess collected and amount spent under the Building and Other Construction Workers Welfare Cess Act, 1996 is as under:

(As on 30.9.2011)

Sl.No.	Name of the States/U.Ts.	No. of workers registered with the Board	Amount of cess collected (Rs. In crores)	Amount spent (Rs. in crores)
1	2	3	4	5
1.	Andhra Pradesh	882,070	472	12.78
2.	Arunachal Pradesh	4,298	12.03	2.49
3.	Assam	5,097	82.08	0.35
4.	Bihar	19,555	136.46	14.49
5.	Chhattisgarh	62,335	58.76	3.61
6.	Goa	0	3.17	0
7.	Gujarat	48,971	190.22	0.41
8.	Haryana	156,645	479.99	6.74
9.	Himachal Pradesh	633	51.22	0
10.	Jammu and Kashmir	0	0	0
11.	Jharkhand	16,285	21.09	0.11
12.	Karnataka	149,774	929.16	9.26
13.	Kerala	1,689,789	532.62	375.65
14.	Madhya Pradesh	1,708,574	527.31	119.33
15.	Maharashtra	0	10.53	0
16.	Manipur	0	0	0
17.	Meghalaya	0	0	0

1	2	3	4	5
18. Mizoram		0	0	0
19. Nagaland		0	0	0
20. Orissa		60,640	77.95	0.0066
21. Punjab		32,839	185.93	2.71
22. Rajasthan		53,156	137.78	0.7
23. Sikkim		0	0	0
24. Tamil Nadu		2,115,097	423.29	182.19
25. Tripura		9,069	29.69	0.13
26. Uttar Pradesh		143,586	249.07	1.44
27. Uttarakhand		1,499	9.14	0.02
28. West Bengal		313,180	290.62	4.59
29. Delhi		41,766	656.29	28.36
30. Andman and Nikobar Island		1,347	8.67	0.04
31. Chandigarh		7,562	12.7	0.36
32. Dadra and Nagar Haveli		0	0.17	0
33. Daman and Diu		0	0.73	0
34. Lakshadweep		0	0	0
35. Puducherry		25,455	20.65	4.62
TOTAL		7,549,222	5609.32	770.3866

(c) The responsibility of collecting cess and its utilisation for welfare activities lies with the respective State Governments and State Building and Other Construction Workers Welfare Boards. The Central Government has been impressing upon the State Governments to implement the provisions of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and Building and Other Construction Workers Welfare Cess Act, 1996 effectively.

Fixing national minimum wages

273. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is planning to fix national minimum wages so that each and every worker working in India gets the equal wages for equal work, which will also be useful and helpful in reducing Inter State Migration; and

(b) the recommendations of Standing Committee on Labour and Indian Labour